

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI.**

Appeal No. 649/(ND)/2018

In the matter of:

R.K.S. Power System Pvt. Ltd.
Vs.
Registrar of Companies

... *Appellant*
...Respondent

SECTION: Under Section 252.

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Order delivered on 02.07.2018

For the *Appellant*
For the Respondent

Mr. Pankaj, CS.
Mr. Shobit Srivastava, Dy ROC

ORDER

The learned counsel for the appellant states that they have served the copy of ROC and income tax. The Learned Deputy Registrar seeks time to file reply. The learned counsel for the Income Tax states that the copy has been served today and seeks time to file reply. ROC and Income Tax to file reply within three weeks.

Rejoinder, if any, with a copy in advance to the other side within a week thereafter. For further consideration on 06.08.2018.

MUKESH

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**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**